

and textbooks at all the school stages. The NCERT has developed model textbooks for all subjects at all stages of school education in consonance with the principles of NCF, 2005. The NCERT's textbooks are developed by following a very rigorous procedure. The State/Union Territory Governments either adopt or adapt the NCERT model text books or develop their own text books based on the NCF. NCERT also analyzes and reviews the textbooks and other teaching materials prepared by the State Governments. However, education, being a subject in the Concurrent list of the Constitution and a substantial majority of schools being under the jurisdiction of the State/UT Governments, it for the respective State/UT Governments to ensure the quality of the text books for their schools.

(d) There are a number of agencies including the private organizations, which are developing various kind of material in the form of textbooks, guidebooks, teaching support material, question banks, assessment material for children as well as for teachers, both in print and digital mode. It has not been found feasible to evaluate all the material developed by the private agencies. NCERT has, however, developed evaluation tools for assessment of quality of e-contents. Any agency/individuals may use this evaluation tool available on http://www.ciet.nic.in/Econtent_Evaluation.php. NCERT has been imparting training to the stakeholders (SCERTs, SIETs, School Boards, DIETs, CTEs faculties and school teachers) for creation and evaluation of e-contents in multiple languages. NCERT has taken adequate steps for development of quality e-contents covering syllabus and textbooks of all classes (I to XII).

Law against human trafficking

*216. SHRI N. GOKULAKRISHNAN: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether Government is set to introduce a law to guard against human trafficking, proposing 10 year punishment for those engaged in aggravated forms of trafficking while seeking life imprisonment for repeat offenders;

(b) if so, the details thereof;

(c) whether it is also a fact that Government, through the said Bill proposes measures for relief and rehabilitation of victims of trafficking and seeks formation of a committee; and

(d) if so, the details thereof ?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) and (b) Yes Sir. The proposal pertaining to a comprehensive legislation namely Trafficking of Persons (Prevention, Protection and

Rehabilitation) Bill, 2018 for tackling various aspects of trafficking has been approved by the Government on 28.2.2018. Pursuant to this, the Government is set to introduce the proposed Bill on Trafficking in the Parliament. The Trafficking Bill also provides for punishment with rigorous imprisonment for a term which shall not be less than ten years but which may extend to life imprisonment for those who commit the offence of aggravated form of trafficking. In addition, it provides life imprisonment for a person convicted of the offence of trafficking on more than one occasion.

(c) and (d) The comprehensive legislation proposes measures for relief and rehabilitation of victims of trafficking. It envisages establishment of Committees at the National, State and District level for relief and rehabilitation of victims of trafficking.

Budget allocation for survey on substance abuse

*217. SHRI MAHENDRA SINGH MAHRA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the budget allocated for National Survey on Extent and Pattern of Substance Abuse and the modifications made subsequently to it together with the reasons therefor during the last three years;

(b) whether senior officials of the Ministry have visited any Ministry funded Integrated Rehabilitation Centres for Addicts (IRCAs) drug de-addiction centres and if so, the dates of visits along with the names of centres visited and the number of visits to each such centre during the above period; and

(c) the Budget Estimate, Revised Estimate and Actual Expenditure incurred on prevention of drug abuse during the last three years?

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI THAAWAR CHAND GEHLOT): (a) The details of budget allocated for the National Survey on Extent and Pattern of Substance Abuse during the last three years is given below:—

(₹ in crore)			
Sl.No.	Year	B.E.	R.E.
1.	2014-15	2.00	1.00
2.	2015-16	0.01	2.01
3.	2016-17	3.00	6.00

The Ministry has, in the month of August, 2016, assigned the work of conducting the National Survey on Extent and Pattern of Substance Use in India to National